

National Company Law Tribunal

Allahabad Bench

CP NO. 36 / ALD / 2018

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.02.2018

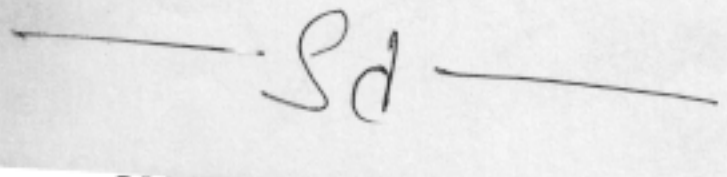
NAME OF THE COMPANY: Chetana Foundation for Social awareness Research & Development v/s Jaypee Infrastructure Ltd
SECTION OF THE COMPANIES ACT/I & B CODE: U/S 73(4), 71(10)

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

CP NO.36/ALD/2018

This petition has been received by post under Section 73(4) & 71(10) of the Companies Act. No Court fees have been paid till date. No one responds from the petitioner side. This case ought not to have been registered without the payment of the court fees. The office is directed that in future after the filing of any case, it has to be scrutinised, and if it is found that all the required formalities of the case are complete, then the only case should be presented in court for admission. The petition is dismissed on the ground of non-payment of court fees.

Dated:28.02.2018


V.P. SINGH,
MEMBER (JUDICIAL)

Typed by:
Kavya Prakash Srivastava
(Stenographer)